

**FIR No. 390/2015
PS Mundka
State Vs. Pawan Kumar
U/s 302/365/201/120B/34 IPC**

09.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

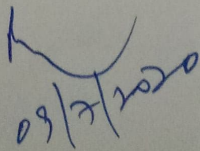
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri S.K. Verma, Ld. Counsel for the applicant/accused namely Pawan Kumar through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Dhan Bahadur Thapa, Reader of the court of the undersigned has hosted the CISCO Webex meeting today.

Arguments heard on the second bail application u/s 439 Cr.P.C.


09/7/2020

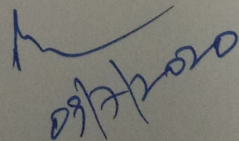
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Record perused.

Ld. Counsel for applicant has submitted that in the present case the so-called eye-witness namely Virender has already turned hostile and he was examined as PW-21. It is further submitted on behalf of applicant that the applicant is in J/C in this case since 02.03.2018. It is further submitted that the accused was arrested on the basis of disclosure statement of co-accused. It is further submitted that the applicant is not involved in any other case and there is no previous conviction. It is also submitted by Ld. Counsel for applicant that applicant was formally arrested and he has been falsely implicated in this case and he is innocent.

On the other hand, Ld. Addl. P.P. for the State has opposed the bail application and submitted that the offence is serious in nature. It is further submitted by Ld. Addl. P.P. for the State that earlier the accused/applicant Pawan Kumar was declared proclaimed offender and subsequently he was arrested. It is also highlighted by Ld. Addl. P.P. for the State that infact PW Virender who is the eye-witness, is yet to be examined after the arrest of the applicant namely Pawan Kumar.

Ld. Counsel for the applicant/accused has also admitted this

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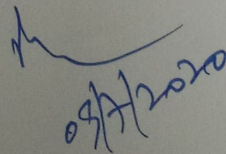
fact that PW Virender is to be examined again after arrest of the applicant.

Ld. Addl. P.P. for the State has also submitted that the witness namely Ms. Roshni who is wife of deceased is yet to be examined and the remaining evidence is yet to be led on behalf of State. Ld. Addl. P.P. for the State has submitted that there is no parity in this case and further submitted that PW Virender saw the applicant Pawan Kumar as well as the deceased in the car/vehicle.

I have considered the rival submissions of both the sides and considered the material on record. The offence is serious in nature. The material witnesses are yet to be examined who may be influenced in case the applicant is admitted to bail. Moreover, the applicant was also declared proclaimed offender in this case.

In view of overall facts and circumstances and material on record, I see no merits in the application under consideration and hence the same is hereby dismissed. However, any expression of opinion made herein shall not tantamount to any expression of opinion made on the merits of the case.

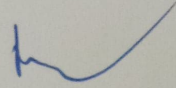
Copy of the order be provided to both the sides. One copy of


09/11/2020

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-4-

the order be sent to the concerned Jail Superintendent for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
09.07.2020

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FIR No. 648/2017
PS Ranhola
State Vs. Sonu Bansal
U/s 302/34 IPC

09.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

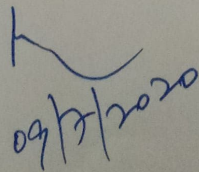
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri B.L. Madhukar, Ld. Counsel for the applicant/accused namely Sonu Bansal through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Dhan Bahadur Thapa, Reader of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of Insp. Sahi Ram dated 09.07.2020 has come.


09/07/2020

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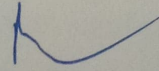
This is an application for interim bail on the basis of guidelines of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Ld. Counsel for the applicant/accused specifically submits that he wants to withdraw the present application under consideration and further submits that it may be disposed off accordingly.

Ld. Addl. P.P. for the State has submitted that appropriate order may be passed accordingly.

In view of above submissions, the present application for interim bail is hereby dismissed as withdrawn.

Copy of the order be provided to both the sides. One copy of the order be sent to concerned Jail Superintendent for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
09.07.2020

Bail Application No. 1331
FIR No. 198/2016
PS Khyala
State Vs. Sonu
U/s 302/365/201/34 IPC

09.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

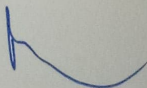
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri S.K. Singh, Ld. Counsel for the applicant/accused namely Sonu through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Dhan Bahadur Thapa, Reader of the court of the undersigned has hosted the CISCO Webex meeting today.

As per hand written report of SI Rakesh Kumar dated 09.07.2020, the medical documents concerning the *bhanji* of the applicant could not be verified as the concerned doctor was not


09/07/2020

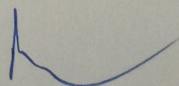
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available in the hospital. Moreover, Reader of the court has reported that the report of concerned Jail Superintendent has also not come so far as per last order. It is prayed by both the parties that the report be called in terms of last order from IO and from concerned Jail Superintendent. Now, IO is directed to file report regarding verification of medical documents of *bhanji* of the applicant/accused and also regarding family members of applicant who may look after the said ill child and also regarding the previous involvement of applicant, as already directed.

Concerned Jail Superintendent is directed to furnish the report regarding conduct of applicant during the period of custody, as already directed.

Now, on request put up for consideration on 13.07.2020 through video conferencing. Said reports be furnished positively by the next date.

Copy of order be sent to IO/SHO and concerned Jail Superintendent for compliance.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
09.07.2020

SC No. 70/2019
FIR No. 71/2015
PS Anand Parbat
State Vs. Ajay Kumar
U/s 324/308 IPC

09.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

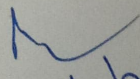
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused person.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


29/7/2020

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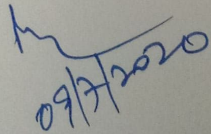
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Since the case is at the stage of final arguments, therefore, it is an urgent case.

Ahlmad Shri Jagdish Chander, of the court has submitted that he has contacted Ld. counsel of accused person telephonically i.e. Shri A.K. Sharma at mobile no. 9811544534. It is further submitted by Ahlmad of the court that he contacted the said Ld. Counsel from his mobile number 8930137830. It is also submitted by Ahlmad that Ld. Counsel for accused person was not ready to advance final arguments today and sought adjournment for addressing arguments through video conferencing as he is in U.P. It is further submitted by Ahlmad that Ld. Counsel for accused person has sent request for adjournment of the case through SMS to him on his mobile number today from mobile number 9811544534 stating that due to COVID-19 he is out of station. Printout of the same be taken on record.

In view of the above facts and circumstances and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 31.07.2020.

Ld. Counsel for accused person is directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this


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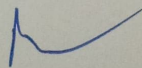
order. He be also informed that he may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsel for accused person regarding the next date in this case.

The Ahlmad of the court has submitted that he has informed the next date and purpose to the Ld. Counsel for the accused person and the requisite message shall also be sent to him.

Copy of the order be also sent to the Ld. Counsel for the accused person by e-mode for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
09.07.2020

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FIR NO. 71/2019, (71/2019), PS. Anand Parbat

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Today 12:50 PM

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C.A. No. 123/2018
State Vs. Ranbir Kaur

09.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

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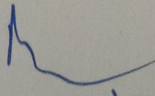
None for the respondent.

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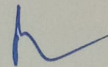
Earlier this court was vacant.

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09/07/2020

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 28.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
09.07.2020

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SC No. 680/2017
FIR No. 237/2017
PS Patel Nagar
State Vs. Umesh @ Bidi & Anr.

09.07.2020

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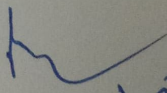
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None for the accused persons.

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Record perused.


09/7/2020

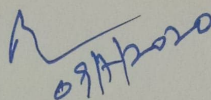
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The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
09.07.2020

SC No. 58098/2016
FIR No. 199/2016
PS Mundka
State Vs. Manjeet @ Jeeta & Anr.

09.07.2020

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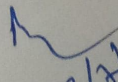
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None for the accused persons.

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09/07/2020

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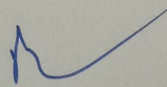
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The case is at the stage of PE.

Earlier this court was vacant.

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
09.07.2020

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SC No. 56196/2016
FIR No. 477/2014
PS Mundka
State Vs. Amit @ Khachchar & Anr.

09.07.2020

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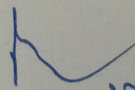
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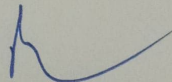
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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
09.07.2020

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